
   In exercise of powers conferred under Paragraph 1.03 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Director General of Foreign Trade makes the following amendments in Para 4.44 of Hand Book of Procedures 2015-2020.

2. A new para 4.44 (g) is inserted as under: -

Para 4.44(g):

(g) For all Advance Authorisations, where Export Obligation period is expiring/ has expired between 01.02.2020 and 31.10.2020, as a one-time temporary measure, date of submission of documents for EO fulfilment is extended up to 31.12.2020.

Effect of this Public Notice: Due to COVID 19, Para 4.44 of Handbook of Procedures 2015-20, on Monitoring of Export Obligation stands amended to allow extension in the date of submission of documents for EO fulfilment up to 31.12.2020 for all Advance authorisations, wherever Export Obligation period is expiring/has expired between 01.02.2020 and 31.10.2020.

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